

POSSESSION NOTICE

Whereas, the undersigned being the Authorized Officer of Asset Reconstruction Company (India) Limited acting in its capacity as Trustee of Trust mentioned in the table ("Arcil") under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 ("said Act") and in exercise of powers conferred on him/her under Sub-Section 13(12) of the said Act read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 ("said Rules") issued a demand notice, calling upon the borrower(s), the guarantors and the mortgagors to repay the amount, details of which are mentioned in the table below:

The borrower/guarantor(s)/mortgagor(s) having failed to repay the said amounts, notice is hereby given to the borrower/guarantor(s)/mortgagor(s) in particular and the public in general that the undersigned has taken possession of the underlying Immovable Property described herein below in exercise of powers conferred on him/her under Sub-Section (4) of Section 13 of the said Act read with Rule 8 of the said Rules on "AS IS WHERE IS & WHATEVER THERE IS BASIS" on the date mentioned below.

Table with 4 columns: Sl. No, Borrower Name and Guarantors & LAN, Date of 13(2) Notice & Amount (in Rs.), Date & Type of Possession. Row 1: Borrower: Mr/Mrs. Mahesh Agasimani, Mr/Mrs. Maheshwari Agasimani, Mr/Mrs. Ratnavva Agasimani...

Property owned by: All the piece and parcel of property bearing E-swathu No. 15170070100020028, VPC No. 485A/3/1, measuring East to West: 11.57, 11.07, 2.5, 11.17, 17.00 5.0-00 mt, North to South 6.3, 5.8, 5.8 mt, = 187.05-00 sq mt, building situated at Mallanayakanakoppa, Hale Bangapur Talukand Grama Panchayath, Shiggava Taluk and Haveri District, presently within the limits of Hale Bangapur Grama Panchayath and within the jurisdiction of the Sub Registrar Shiggava, and along with building and bounded on: East by: Property of Lakshman Agasimani, West by: Property of Shivnandan Agasimani, North by: Govt Road, South by: Property of Subhash Agasimani.

Table with 4 columns: Sl. No, Borrower Name and Guarantors & LAN, Date of 13(2) Notice & Amount (in Rs.), Date & Type of Possession. Row 2: Borrower: Mr/Mrs. Ambika Bai, W/o Murthinayak, Mr/Mrs. N T Murthinayak, S/o Thakryanaika, Mr/Mrs. Murthinai Kirana (Alias) Kiranakumara M S/o Murthinai, (Mr/Mrs. Murthi Naik Arunakumar, (M/Mrs. M Arunakumar, S/o Murthinai...

Property owned by: All the piece and parcel of the property bearing Khata No. 108, e-swathu No. 15120040300020321, measuring East to West: 6.096 Meter, North to South: 9.144 Meter (55.74 sq.mtrs), situated at Shingrihalli Village, Harapanahalli Taluk, within the limits of Village Panchayath Shingrihalli, Harapanahalli Block, and bounded by: - East by: House of Takranaik, West by: Door No.109, North by: Road, South by: House belongs to Takranaik Master. And Item 2: All the piece and parcel of the property bearing Khata No. 109, e-swathu No. 15120040300020323, measuring East to West: 6.096 Meter, North to South: 9.144 Meter (55.74 sq.mtrs), situated at Shingrihalli Village, Harapanahalli Taluk, within the limits of Village Panchayath Shingrihalli, Harapanahalli Block, and bounded by: - East by: Door No.108, West by: Road, North by: Road, South by: House belongs to Takranaik Master.

Table with 4 columns: Sl. No, Borrower Name and Guarantors & LAN, Date of 13(2) Notice & Amount (in Rs.), Date & Type of Possession. Row 3: Borrower: Mr/Mrs. Shivanna Tumkur Mahendra Alias Mahendra Mr/Mrs. Meenamma W/o Shivanna Mr/Mrs. Shivanna V S/o Late Veerabhadraiah (LAN - HL05AMN000045708)...

Property owned by: All the piece and parcel of the property bearing No. 11 and E Khatha (PID No.) 15250041510080011 situated at Thippanayakanahalli Village, Ippadi Grama Panchayath, Huthridurga Hobli, Kunigal Taluk and Tumkur Dist, measuring East to West: 18.288 Mir and North to South: 10.688 Mtrs, totally measuring 195.10 Sq.mtrs, with RCC Building and bounded on East by: House of Nanjiah and Rudraiah, West by: Gall and property of Rudraiah, North by: Road, South by: Gall and property of Rudraiah.

The borrower/guarantor(s)/mortgagor(s) in particular and the public in general are hereby cautioned that Arcil is in lawful possession of the immovable Property mentioned above and under Section 13(13) of the SARFAESI Act, 2002, the borrower/guarantor(s)/mortgagor(s) or any person whatsoever, shall after receipt of this notice not transfer by way of sale, lease or otherwise deal with/ alienate the Immovable Property, without prior written consent of Arcil and any dealings with the Immovable Property will be subject to the charge of Arcil for the amount as mentioned above along with future interest at the contractual rate on the aforesaid amount together with incidental expenses, cost, charges etc.

The borrowers/guarantors/mortgagors' attention is invited to the provisions of the Sub-Section (8) of Section 13 of the said Act, in respect of time available to redeem the above-mentioned Immovable Property.

Sd/-, Authorised Officer Asset Reconstruction Company (India) Limited (Trustee of Arcil Trust - ARCIL-TRUST-2026-013) Date : 29.05.2026

Arcil Asset Reconstruction Company (India) Ltd., CIN - U65999MH2002PLC134884, Website : www.arcil.co.in Registered Office : The Ruby, 10th Floor, 29 Senapati Bapat Marg, Dadar (West), Mumbai - 400 028. Tel : +91 2266581300

Branch Office : M/s.Cholamandalam Investment and Finance Company Limited, Chola Crest, Super B, C54 & C55, 4, Thiru V. Ka Industrial Estate, Guindy, Chennai - 600 032

POSSESSION NOTICE

Whereas, the undersigned being the Authorized Officer of Asset Reconstruction Company (India) Limited acting in its capacity as Trustee of Trust mentioned in the table ("Arcil") under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 ("said Act") and in exercise of powers conferred on him/her under Sub-Section 13(12) of the said Act read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 ("said Rules") issued a demand notice, calling upon the borrower(s), the guarantors and the mortgagors to repay the amount, details of which are mentioned in the table below:

The borrower/guarantor(s)/mortgagor(s) having failed to repay the said amounts, notice is hereby given to the borrower/guarantor(s)/mortgagor(s) in particular and the public in general that the undersigned has taken possession of the underlying Immovable Property described herein below in exercise of powers conferred on him/her under Sub-Section (4) of Section 13 of the said Act read with Rule 8 of the said Rules on "AS IS WHERE IS & WHATEVER THERE IS BASIS" on the date mentioned below.

Table with 4 columns: Sl. No, Borrower Name and Guarantors & LAN, Date of 13(2) Notice & Amount (in Rs.), Date & Type of Possession. Row 1: Borrower: Mr/Mrs. Parameshappa, S/o Thamma Bhovi, Urf Kariyappa, Mr/Mrs. Bhagyamma, Mr/Mrs. Kavitha E, W/o Parameshappa (LAN - HL05TMA000069215)...

Property owned by: All the piece and parcel of the house bearing Property No.35/35 and E-Khatha No.151000302000320074 measuring East to West: 12.192 meters, and North to South: 12.19 meters, situated at Hulugalkunte Village, Kasaba Hobli, Heryuru Taluk, Chitradurga District, under the limit of Uduvali Gramapanchayath, and bounded on: East by: House of Rangaswamy, West by: House of Hulugamma, North by: House of Ramanna, South by: Anganwadi Road.

Table with 4 columns: Sl. No, Borrower Name and Guarantors & LAN, Date of 13(2) Notice & Amount (in Rs.), Date & Type of Possession. Row 2: Borrower: Mr/Mrs. Rangaswamy Erabhovi Alias E Rangaswamy, Mr/Mrs. Chennamma G T (LAN - HL05SIA000056905)...

Property owned by: All the piece and parcel of the house property bearing No.120 and E-Khatha No.151000302000320074 measuring East to West: 9.14 meters, and North to South: 12.19 meters, situated at Hulugalkunte Village, Kasaba Hobli, Heryuru Taluk, Chitradurga District, under the limit of Uduvali Gramapanchayath, and bounded on: East by: House of Rangaswamy, West by: House of Hulugamma, North by: House of Ramanna, South by: Anganwadi Road.

The borrower/guarantor(s)/mortgagor(s) in particular and the public in general are hereby cautioned that Arcil is in lawful possession of the immovable Property mentioned above and under Section 13(13) of the SARFAESI Act, 2002, the borrower/guarantor(s)/mortgagor(s) or any person whatsoever, shall after receipt of this notice not transfer by way of sale, lease or otherwise deal with/ alienate the Immovable Property, without prior written consent of Arcil and any dealings with the Immovable Property will be subject to the charge of Arcil for the amount as mentioned above along with future interest at the contractual rate on the aforesaid amount together with incidental expenses, cost, charges etc.

The borrowers/guarantors/mortgagors' attention is invited to the provisions of the Sub-Section (8) of Section 13 of the said Act, in respect of time available to redeem the above-mentioned Immovable Property.

Sd/-, Authorised Officer Asset Reconstruction Company (India) Limited (Trustee of Arcil Trust - ARCIL-TRUST-2026-013) Date : 30.05.2026

Arcil Asset Reconstruction Company (India) Ltd., CIN - U65999MH2002PLC134884, Website : www.arcil.co.in Registered Office : The Ruby, 10th Floor, 29 Senapati Bapat Marg, Dadar (West), Mumbai - 400 028. Tel : +91 2266581300

Branch Office : M/s.Cholamandalam Investment and Finance Company Limited, Chola Crest, Super B, C54 & C55, 4, Thiru V. Ka Industrial Estate, Guindy, Chennai - 600 032

Asset Reconstruction Company (India) Ltd. (Arcil) Acting in its capacity as Trustee of various Arcil Trusts. PUBLIC NOTICE FOR SALE THROUGH ONLINE E-AUCTION IN EXERCISE OF THE POWERS UNDER THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 (SARFAESI ACT) READ WITH RULES 6, 8 & 9 OF SECURITY INTEREST (ENFORCEMENT) RULES, 2002. Notice is hereby given to the public in general and to the Borrower (s) / Guarantor (s) / Mortgagor (s), in particular, that the below described immovable properties mortgaged/charged to the Asset Reconstruction Company (India) Limited, acting in its capacity as Trustee of various Arcil Trusts ("ARCIL") (pursuant to the assignment of financial asset vide registered Assignment Agreements), will be sold on "As is where is", "As is what is", "Whatever there is" and "Without recourse basis" by way of online e-auction, for recovery of outstanding dues of together with further interest, charges and costs etc., as detailed below in terms of the provisions of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 ("Act") read with Rules 6, 8 and 9 of the Security Interest (Enforcement) Rules, 2002 ("Rules").

Table with 5 columns: Name of the Borrower / Co-Borrower / Guarantor / Mortgagor/s, LAN No. & Selling Bank, Trust Name, Outstanding amount as per SARFAESI Notice dated 10-10-2024, Possession type and date, Earnest Money Deposit (EMD) Reserve Price. Row 1: Borrower: CHANDRASHEKHAR M R, Co-Borrower: Rajamma M, Revannasiddaiah G, LAN No. & Selling Bank: HL000000164743 Vastu Housing Finance Corporation Limited (VHFC), Trust Name: Arcil-Trust-2026-035, Outstanding amount: Rs. 2178855/- as on 09-03-2025 + further interest thereon + Legal Expenses.

Description of the Secured Asset being auctioned: All that piece and parcel bearing Assessment No.105/1, Situated at Madhalakote Grama, Kasaba Hobli, Nelamangala Taluk, Bangalore Urban District, Karnataka, 562123 and measuring East to West: 85 feet, North to South: 95 feet, and Boundaries As Follows: East - Road, West - Nakashe Road and Property belongs to Mr. Ramaia, North - Government Road, South - Remaining Portion of the same Property

Table with 2 columns: Pending Litigations known to Arcil, Encumbrances/Dues known to Arcil. Row 1: Pending Litigations known to Arcil: Nil, Encumbrances/Dues known to Arcil: Nil

Demand Draft to be made in name of: Arcil-Trust-2026-035, Payable at Par. RTGS details: Arcil-Trust-2026-035, Trust Account No: 5750001986832, HDFC Bank Limited, Branch: Kamla Mill Extn Ctr, Mumbai, IFSC Code: HDFC0000542

Name of Contact person & number: Arcit Choudhary arpit.choudhary@vastuhfc.com

Terms and Conditions: 1. The Auction Sale is being conducted through e-auction through the website https://auction.arcil.co.in and as per the Terms and Conditions of the Bid Document, and as per the procedure set out therein. 2. The Authorised Officer ("AO") ARCIL shall not be held responsible for internet connectivity, network problems, system crash down, power failure etc.

Place: Bangalore Date: 03.06.2026 Authorized Officer Asset Reconstruction Company (India) Ltd.

FINKURVE FINANCIAL SERVICES LIMITED Corporate Office : Trade World, D-Wing, 2nd Floor, 202/A, Kamala Mill Compound, Lower Parel (W), Mumbai, Maharashtra - 400013

PUBLIC NOTICE

This is to inform the Public that Auction of pledged Gold Ornaments will be conducted by Finkurve Financial Services Limited, On 08.06.2026 at 10:00 am at Finkurve Financial Services Limited, #666/4, 1st Floor, SLR Building Opp. Indian Oil Petrol Pump, Vidya Nagar, Sarjapur, Bangalore - 562125. The Gold Ornaments to be auctioned belong to Loan Accounts of our various borrowers who have failed to pay their dues. Our notices of auction have been duly issued to these borrowers. The Gold Ornaments to be auctioned belong to Overdue Loan Accounts of our various borrowers mentioned below with branch name.

SARJAPURA ARVOG Branch : SARJ-98460. More Details, Contact : Jayaprakash D., Mob.: 9952224535

FORM A PUBLIC ANNOUNCEMENT

Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016) FOR THE ATTENTION OF THE CREDITORS OF MAYIAS RESTAURANTS PRIVATE LIMITED

RELEVANT PARTICULARS

Table with 2 columns: Sl. No, Particulars. Row 1: Name of Corporate Debtor: MAYIAS RESTAURANTS PRIVATE LIMITED. Row 2: Date of Incorporation of Corporate Debtor: 26.03.2014. Row 3: Authority under which Corporate Debtor is incorporated/registered: Registrar of Companies - Bangalore. Row 4: Corporate Identity No. / Limited Liability Identification No. of corporate debtor: U15500KA2014PTC074445. Row 5: Address of the Registered office and Principal Office, (if any) of Corporate Debtor: #53, 7th B Main, 30th Cross 4th Block, Jayanagar Bangalore, Bangalore, Karnataka, India, 560011. Row 6: Insolvency commencement date in respect of Corporate Debtor: 1st June 2026. Row 7: Estimated date of closure of insolvency resolution process: 30th November 2026. Row 8: Name and the registration number of the insolvency professional acting as Interim Resolution Professional: Nareesh Kumar Rohila (formerly Nareesh Kumar Ialori) IBBI/IPA-001/IP-P02668/2021-22/14063. Row 9: Address and email of the interim resolution professional, as registered with the Board: # 905, 9th Floor, Barton Centre MG Road Bengaluru-560001, Karnataka, India cankayalor@rcil.org. Row 10: Address and email to be used for correspondence with the interim resolution professional: # 905, 9th Floor, Barton Centre MG Road Bengaluru-560001, Karnataka, India cnp.mayias@gmail.com. Row 11: Last date for submission of claims: 14th June 2026. Row 12: Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional: NIL. Row 13: Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class): Not Applicable. Row 14: (a) Relevant Forms and (b) Details of authorized representatives are available at: https://ibbi.gov.in/home/downloads

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the MAYIAS RESTAURANTS PRIVATE LIMITED on 1st June 2026.

The creditors of MAYIAS RESTAURANTS PRIVATE LIMITED, are hereby called upon to submit their claims with proof on or before 14th June 2026 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

Sd/- NAREESH KUMAR ROHILA Interim Resolution Professional IBBI/IPA-001/IP-P02668/2021-22/14063 Authorisation for Assignment valid till 30th June 2027

"IMPORTANT"

Whilst care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express (P) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever.

AU SMALL FINANCE BANK LIMITED A SCHEDULED COMMERCIAL BANK Regd. Office: 19-A, Dhuleshwar Garden, Ajmer Road, Jaipur - 302001 (CIN:L36911RJ1996PLC011381)

Demand Notice Under Section 13(2) of Securitisation Act of 2002

This is to inform to all the borrowers & public in general that "Fincare Small Finance Bank Ltd." has amalgamated with "Au Small Finance Bank Ltd." w.e.f 01st April 2024. Whereas, the undersigned being the Authorized Officer of the AU Small Finance Bank Limited (A Scheduled Commercial Bank) As the loan account became NPA therefore the Authorized officer under section 13(2) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 had issued 60 days demand notice to the Borrowers/Co-borrowers/Guarantors (collectively referred as "Borrowers") as given in the table. According to the notice if the borrowers do not settle the entire amount within 60 days, the amount will be recovered from auction of the mortgage properties/secured assets as given below. Therefore you the borrowers are informed to deposit the entire loan amount along with future interest and expenses within 60 days from the date of demand notice, otherwise under the provisions of 13(4) and 14 of the said Act, the Authorized officer is free to take possession for sale of the mortgage properties/secured assets as given below.

Table with 4 columns: Name of the Borrower / Co-Borrower / Mortgagor / Guarantor / Loan A/c No., Date and Amount of Demand Notice Under Sec. 13(2), Name of the Borrower / Co-Borrower / Mortgagor / Guarantor / Loan A/c No., Date and Amount of Demand Notice Under Sec. 13(2). Row 1: (Loan A/C No.) 21660000718262, Channabasappa (Borrower), Shilpa S (Co-Borrower), 16-Mar-26 Rs. 1,51,567/- Rs. One Lac Fifty-One Thousand Five Hundred Sixty-Seven Only As On 12-Mar-26

Description of Mortgage Property: All That Piece And Parcel Of Immovable 3/1, Rdip No. 150800201900720039 According To The Form No: 9 & 11A Issued By The Pdo Of The Kodasage Grama Panchayathi, Situated At Hutturu Village, Gundlupete Taluk, Chamaraajanagera District And The Property Is Bounded On The: Measuring East To West-12.19 Meters And North To South-11.88 Meters And Thereon Total Measurement Including The House Building Measuring 144.81 Sq. Meters Along With Present And Future Construction Therein.

Table with 4 columns: Name of the Borrower / Co-Borrower / Mortgagor / Guarantor / Loan A/c No., Date and Amount of Demand Notice Under Sec. 13(2), Name of the Borrower / Co-Borrower / Mortgagor / Guarantor / Loan A/c No., Date and Amount of Demand Notice Under Sec. 13(2). Row 2: (Loan A/C No.) 22660000646915, Dhananjaya K S (Borrower), Puttagowramma (Co-Borrower), 16-Mar-26 Rs. 1,79,122/- Rs. One Lac Seventy-Nine Thousand One Hundred Twenty-Two Only As On 12-Mar-26

Description of Mortgage Property: Residential Building Bearing Grama Panchayath Khatha No. 78 And E-Khatha No. 152500801900300334 Measuring East To West 13 Meters And North To South 5.4 Meters Is Situated At Naraseekatte Village , Kasaba Hobli , Tiptur Taluk , Tumkur District And Bounded On

Table with 4 columns: Name of the Borrower / Co-Borrower / Mortgagor / Guarantor / Loan A/c No., Date and Amount of Demand Notice Under Sec. 13(2), Name of the Borrower / Co-Borrower / Mortgagor / Guarantor / Loan A/c No., Date and Amount of Demand Notice Under Sec. 13(2). Row 3: (Loan A/C No.) 23660000764381 & 24660002774875, D R Udayashankar (Borrower), Shivamma V (Co-Borrower), 16-Mar-26 Rs. 7,90,788/- Rs. Seven Lac Ninety Thousand Seven Hundred Eighty-Eight Only As On 12-Mar-26

Description of Mortgage Property: Property Bearing No. E-Swathu No. 15190090150010069, Property No.34/36/2 In Measuring East To West 19,2024 Meters, North To South 13.412000000000001 Meters, Total Measuring 114.46 Sq Meters, Situated Uthanuru Village, Uthanuru Gramapanchayath, Duggasandra Hobli, Mulabagal Taluk, Kolar District. Measuring In Measuring East To West 19,2024 Meters, North To South 13.412000000000001 Meters, Total Measuring 114.46 Sq Meters., Along With Present And Future Construction Therein.

Table with 4 columns: Name of the Borrower / Co-Borrower / Mortgagor / Guarantor / Loan A/c No., Date and Amount of Demand Notice Under Sec. 13(2), Name of the Borrower / Co-Borrower / Mortgagor / Guarantor / Loan A/c No., Date and Amount of Demand Notice Under Sec. 13(2). Row 4: (Loan A/C No.) 23660000981622, Gayathri, (Borrower), Ravi, (Co-Borrower), 16-Mar-26 Rs. 4,18,665/- Rs. Four Lac Eighteen Thousand Six Hundred Sixty-Five Only As On 12-Mar-26

Description of Mortgage Property: Property Bearing Sheet Roofed House Property Bearing Gramapanchayath D. No. 223, With House Measuring East-West: 14.9352 Meters And North South: 14.020800000000001 Meters Totally 209.40 Sq. Meters, Having E Katha No. 151600503600720027, Situated At Netikeri, Sathenahalli Gramapanchayath, Dandiganahalli Hobli, Channarayappanna Taluk, Hassan District., And The Property Is Bounded On The : Measuring East To West: 14.9352 Meters And North To South: 14.020800000000001 Meters, In Total Measuring 209.40 Sq. Meters Along With Present And Future Construction Therein.

Table with 4 columns: Name of the Borrower / Co-Borrower / Mortgagor / Guarantor / Loan A/c No., Date and Amount of Demand Notice Under Sec. 13(2), Name of the Borrower / Co-Borrower / Mortgagor / Guarantor / Loan A/c No., Date and Amount of Demand Notice Under Sec. 13(2). Row 5: (Loan A/C No.) 23630000066384, Bharatha (Borrower), Pushpalatha (Co-Borrower), Chikka Mallappa (Co-Borrower), 16-Mar-26 Rs. 10,47,569/- Rs. Ten Lac Forty-Seven Thousand Five Hundred Sixty-Nine Only As On 12-Mar-26

Description of Mortgage Property: Property Bearing Thammadipura Village Janger No-20/1, Having Unique Code No.152200701106700023 According To Form No-9&11(A) Issued By The Office Of The Somanathapura Village, Grama Panchayath, Situated At Thammadipura Village, Sosale Hobli, T.Narasipura Taluk, Mysuru District.And The Property Is Bounded On The: Measuring East To West:5.14 Meters And North To South: 14.0208 Meters, In Total Measuring 98.29Sq. Meters

Table with 4 columns: Name of the Borrower / Co-Borrower / Mortgagor / Guarantor / Loan A/c No., Date and Amount of Demand Notice Under Sec. 13(2), Name of the Borrower / Co-Borrower / Mortgagor / Guarantor / Loan A/c No., Date and Amount of Demand Notice Under Sec. 13(2). Row 6: (Loan A/C No.) 2466000212938, P Puttanna (Borrower), Manjula (Co-Borrower), 16-Mar-26 Rs. 1,46,765/- Rs. One Lac Forty-Six Thousand Seven Hundred Sixty-Five Only As On 12-Mar-26

Description of Mortgage Property: Property Bearing Katha No.61 Having Unique Code No.150800100500300475, According To Form No-9&11(A) Issued By The Office Of The Bagali Grama Panchayath, Situated At Januru Village, Santhamarahalli Hobli, Chamaraajanagera Taluk, Chamaraajanagera District.And The Property Is Bounded On The: Measuring East To West:5.14 Meters And North To South:12.192 Meters, In Total Measuring 111.48 Sq.Meters, Thereon Building Measurement 111.48Sq.Meters.

Table with 4 columns: Name of the Borrower / Co-Borrower / Mortgagor / Guarantor / Loan A/c No., Date and Amount of Demand Notice Under Sec. 13(2), Name of the Borrower / Co-Borrower / Mortgagor / Guarantor / Loan A/c No., Date and Amount of Demand Notice Under Sec. 13(2). Row 7: (Loan A/C No.) 24660002406740 & 23660002069944, Thayamma (Borrower), Nanjamma (Co-Borrower), Shivaraju (Co-Borrower), 16-Mar-26 Rs. 10,34,029/- Rs. Ten Lac Thirty-Four Thousand Twenty-Nine Only As On 12-Mar-26

Description of Mortgage Property: Property Bearing Kempayyanapalya Village , Kanchugaranahalli Grama Panchayath , Property No.9/9 Having Rdpr Unique Code E-Khatha No. 152900401601100322 According To The Form No.9 And 11A Issued By The Office Kanchugaranahalli Grama Panchayath Situated At Kempayyanapalya Village , Ramanagara Taluk And District And The Property Is Bounded On : Measuring East To West 7.62 Meters And North To South 12.192 Meters In Total Measuring Land Area 92.90 Sq Meters And Thereon Building Area Measuring 92.90 Sq.Meters

Table with 4 columns: Name of the Borrower / Co-Borrower / Mortgagor / Guarantor / Loan A/c No., Date and Amount of Demand Notice Under Sec. 13(2), Name of the Borrower / Co-Borrower / Mortgagor / Guarantor / Loan A/c No., Date and Amount of Demand Notice Under Sec. 13(2). Row 8: (Loan A/C No.) 24660000382867 & 24660002556796, Shannugappa P (Borrower), Pavithra M (Co-Borrower), 16-Mar-26 Rs. 10,18,372/- Rs. Ten Lac Eighteen Thousand Three Hundred Seventy-Two Only As On 12-Mar-26

Description of Mortgage Property: Property Bearing Katha No. 56/42/48 Having Unique Code No. 152900204100520028, According To Form No-11(B) Issued By The Office Of The I.Gollahalli Grama Panchayath, Situated At Pillegowdanadoddi Village, Uyyamballi Hobli, Kanakapura Taluk, Ramanagara District And The Property Is Bounded On The: Measuring East To West:10.668 Meters And North To South:19.2024 Meters. In Total Measuring 204.85Sq. Meters. Thereon Building Measurement 204.00sq.Meters.

Table with 4 columns: Name of the Borrower / Co-Borrower / Mortgagor / Guarantor / Loan A/c No., Date and Amount of Demand Notice Under Sec. 13(2), Name of the Borrower / Co-Borrower / Mortgagor / Guarantor / Loan A/c No., Date and Amount of Demand Notice Under Sec. 13(2). Row 9: (Loan A/C No.) 2466000072764, L N Rangaswamy (Borrower), Sandhya B G (Co-Borrower), 16-Mar-26 Rs. 5,35,153/- Rs. Five Lac Thirty-Five Thousand One Hundred Fifty-Three Only As On 12-Mar-26

Description of Mortgage Property: Immovable Property Roof Type Ac Sheet Roof Property Bearing Property No. 134 And Measuring East To West 10.36 Meters And North To South 8.23 Meters Totally 85.26 Sq Meters Having E Katha No. 152500102500100132 Situated At Bullenahalli Honnebagi Gramapanchayath Kasaba Hobli Chikkanayakanahalli Taluk Tumkur District And The Property Is Bounded On The : Measuring East To West 10.36 Meters And North To South 8.23 Meters Totally 85.26 Sq. Meters Along With Present And Future Construction Therein

Table with 4 columns: Name of the Borrower / Co-Borrower / Mortgagor / Guarantor / Loan A/c No., Date and Amount of Demand Notice Under Sec. 13(2), Name of the Borrower / Co-Borrower / Mortgagor / Guarantor / Loan A/c No., Date and Amount of Demand Notice Under Sec. 13(2). Row 10: (Loan A/C No.) 24660001515412, Hanumantha Shetty (Borrower), Jyothi (Co-Borrower), 16-Mar-26 Rs. 4,48,056/- Rs. Four Lac Forty-Eight Thousand Fifty-Six Only As On 12-Mar-26

Description of Mortgage Property: Immovable Property Bearing No. 332/41 Having Unique Code No. 152200528014000345, According To Form No-LI(B) Issued By The Office Of The Sidhuvalli Grama Panchayath, Situated At Kurahatti Village, Kasaba Hobli, Nanjangud Taluk, Mysuru District, And Bounded By : Measuring East To West:6.7056 Meters And North To South:6.096 Meters , In Total Measuring 40.88 Sq.Meters. Thereon Building Measurement 40.88Sq. Meters

Table with 4 columns: Name of the Borrower / Co-Borrower / Mortgagor / Guarantor / Loan A/c No., Date and Amount of Demand Notice Under Sec. 13(2), Name of the Borrower / Co-Borrower / Mortgagor / Guarantor / Loan A/c No., Date and Amount of Demand Notice Under Sec. 13(2). Row 11: (Loan A/C No.) 24630000044624, Krishana (Borrower), Sakamma (Co-Borrower), 27-Apr-26 Rs. 9,95,642/- Rs. Nine Lakh Ninety-Five Thousand Six Hundred Forty-Two Only As On 27-Apr-26

Description of Mortgage Property: Property No 462/414 Having Rdpr Unique Code E Katha No 15210001500320104 According To The Form No 11(B) Issued By The Office Of The Huskuru Gram Panchayath Situated At Hullegala Village Kasaba Hobli Malavalli Tq Mandya District And Bounded By Measuring East To West 9.144 Meters And North To South 12.8016 Meters Totally Measuring 117.06 Sq Meter Along With Present And Future Construction Therein

Table with 4 columns: Name of the Borrower / Co-Borrower / Mortgagor / Guarantor / Loan A/c No., Date and Amount of Demand Notice Under Sec. 13(2), Name of the Borrower / Co-Borrower / Mortgagor / Guarantor / Loan A/c No., Date and Amount of Demand Notice Under Sec. 13(2). Row 12: (Loan A/C No.) 24660001736165, Manjunatha (Borrower), Puttarangamma (Co-Borrower), Sudha (Co-Borrower), 27-Apr-26 Rs. 5,33,746/- Rs. Five Lakh Thirty-Three Thousand Seven Hundred Forty-Six Only As On 27-Apr-26

Description of Mortgage Property: Property Bearing Katha No 114 With House Measuring East West 6.096 Meters And North South 9.144 Meters Totally 55.74 Sq Meters Having E Katha No 152500101300600388 Situated At Barakanalu, Barakanalu Gram Panchayath Huliyur Hobli Chikkanayakanahalli Taluk Tumkur District 572228 And Bounded By Measuring East To West 6.096 And North To South 9.144 Totally Measuring 55.74 Sq Along With Present And Future Construction Therein

Table with 4 columns: Name of the Borrower / Co-Borrower / Mortgagor / Guarantor / Loan A/c No., Date and Amount of Demand Notice Under Sec. 13(2), Name of the Borrower / Co-Borrower / Mortgagor / Guarantor / Loan A/c No., Date and Amount of Demand Notice Under Sec. 13(2). Row 13: (Loan A/C No.) 24630000074487, Gowramma (Borrower), 27-Apr-26 Rs. 14,80,830/- Rs. Fourteen Lakh Eighty Thousand Eight Hundred Thirty Only As On 27-Apr-26

Description of Mortgage Property: Property Bearing Katha No.-409 Having Unique Code No.152200302700100131 According To Form No. 9 And 11(A) Issued By The Office Of The Haliyuru Grama Panchayath Situated At Doddakoppala Village Chunchanakatte Hobli , Saigrama Taluk , Mysuru District . And The Property Is Bounded On The : Measuring East To West 9.144 Meters And North To South 10.668 Meters , In Total Measuring 97.55

